

(3) निष्पादन पर निगाह रखने तथा जहाँ आवश्यक हो सामयिक दोष निवारकों को लागू करने हेतु बहुदेशीय मानिटरिंग प्रणालियों का प्रभावकारी प्रतिष्ठापन।

†[THE MINISTER OF IRRIGATION AND POWER (SHRI K. C. PANT): (a) and (b) A statement is laid on the Table of the House.

Statement

(a) and (b) It is not a fact that equipment capable of generating about 4,400 MW of power is lying idle since April last in various States. The erection of a thermal power station starts with the erection of the boiler and the total time taken in erection, prior to commissioning of the units, is on an average about 24 to 30 months. For hydro stations, the period of erection of each set is nearly 18 months. During these periods, various components of equipment are received and erected according to the prescribed sequence. For convenience of transport, and also for assuring that all the components required are available at site at the time of erection, it is usual to collect the equipment at site well in time. The equipment is taken out of storage in sequence as needed for erection. A careful review has been made of the projects being implemented and it has been found that the equipment in storage without being in the process of erection to-day is very small compared to the programme of erection of about 5,000 MW of equipment which is on hand currently for creating additional capacity during the first two years of the Fifth Plan.

The following steps are being taken to ensure expeditious completion and commissioning of power projects:

(i) Restructuring of the electricity supply industry with a view to improve the capability to achieve targets and remove past short-comings.

(ii) Changing procedures and priorities with a view to improve the timely

availability of all required inputs including funds.

(iii) Installing effective multi-tiered monitoring systems so as to watch performance and apply timely correctives wherever necessary.]

Use of powers by Hindustan Aluminium Company under D.I.R.

*396. SHRI BHUPESH GUPTA:

SHRI S.G. SARDESAI:

SHRI I. D. SINGH:

SHRI SANAT KUMAR RAHA:

SHRI BHOLA PRASAD:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that some of the executives of the Hindustan Aluminium Company (Hindalco) in U.P. were empowered to exercise powers under the D.I.R.; and

(b) if so, whether the opinion of the Central Government was sought before such powers were given to a private concern?

THE MINISTER OF HOME AFFAIRS (SHRI UMASHANKAR DIKSHIT): (a) In December 1971, following the outbreak of the Indo-Pakistan conflict, the State Government of Uttar Pradesh declared eight industrial premises, including the Hindustan Aluminium Corporation, Renukoot (Mirzapur) to be 'protected places' under the DIR, 1971. The State Government authorised specified senior responsible executives of those undertakings to exercise powers under Rule 7 of D.I.R. to regulate the entry of persons in the said premises. In June 1974, the State Government withdrew these powers from the President of the Hindustan Aluminium Corporation and vested them in the Sub-Divisional Magistrate, Dudhi.

(b) No, Sir. Under the D.I.R., the State Government are competent to issue orders under Rule 7.

†[] English translation